

FORM NO. 20

Application for approval of agricultural extension project under section 47(1)(a) of the Act

Row No.	PART A- Particulars of the applicant		
1.	Name of the applicant		<i>(refer Note 1)</i>
2.	Address		<i>(refer Note 2)</i>
3.	Permanent Account Number		
4.	Date of incorporation of the company/partnership firm/proprietary concern		<i>(dd/mm/yyyy)</i>
5.	Email id		
6.	Contact number		Country Code Number

Row No.	PART B- Particulars of the agricultural extension project		
1.	If the agricultural extension project was notified earlier under section 47(1)(a) of the Act or under section 35CCC(1) of the Income-tax Act, 1961, please provide:	Notification number	
		Date of such notification	<i>(dd/mm/yyyy)</i>
		Copy of such notification	<i>(refer Note 3)</i>
2.	If notification issued under section 47(1)(a) of the Act or under section 35CCC(1) of the Income-tax Act, 1961 was revoked in the past	Notification number	
		Date of such notification	<i>(dd/mm/yyyy)</i>
		Copy of such notification	<i>(refer Note 3)</i>
3.	Nature of business of the applicant		
4.	Date from which notification of agricultural extension project is requested for		<i>(dd/mm/yyyy)</i>
5.	Expected date of completion of project		<i>(dd/mm/yyyy)</i>
6.	Amount, if any, proposed to be charged from each beneficiary of agricultural extension project	Sl. No.	Name of beneficiary
		(i)	
		(ii)	
		<i>(Repeat, if required)</i>	
7.	Whether the agricultural extension project approved by Ministry of Agriculture, Government of India		<i>(Yes/No)</i> <i>(If yes, refer Note 3)</i>
8.	Details of Return of Income of the applicant filed for last three tax years		
	Tax year	Turnover/gross receipts	Total income
			Tax payable as per return
			Tax paid as per return
			Assessed income
9.	Whether any penalty under section 439 of the Act or under section 270A of the Income-tax Act, 1961 was levied on the		<i>(Yes/No)</i>

	applicant during last three tax years		
10.	If answer to 9 is Yes, details of the penalty levied	Tax year	Penalty levied
11.	Whether any tax demand is outstanding on the date of filing application.	Yes/No	
12.	If answer to 11 is Yes, details of the tax demand outstanding	Tax year	Tax demand outstanding
13.	Other details to be enclosed as annexure	(refer Note 3)	

DECLARATION

I (name of the authorized signatory) having Permanent Account Number in my capacity as (designation) of (name of the assessee), do hereby declare that what is stated above is true to the best of my knowledge and belief.

Place:

Signature

Date:

Name:

Designation:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. The following details shall be provided as annexures with respect to the relevant Row No. of PART- B as mentioned below:

Annexure	With respect to	Particulars
A-1	Row No. 1	A copy of latest notification
A-2	Row No. 2	A copy of the order(s) revoking notification(s)

A-3	Row No. 7	A copy of letter obtained from the Ministry of Agriculture, Government of India																														
A-4	Row No. 13	<p>(i) A copy of Memorandum and Article of Association, if applicable</p> <p>(ii) Give a brief write up on the requirement of agricultural extension project indicating the objectives of the project, stages of implementation, expected results and usefulness of the Project.</p> <p>(iii) Details of expenditure (other than land or building) expected to be incurred for agricultural extension project</p> <p>(a) capital expenditure and</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Nature of expenditure</th> <th>Amount</th> </tr> </thead> <tbody> <tr><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td></tr> <tr> <td>Total</td><td></td><td></td></tr> </tbody> </table> <p>(b) revenue expenditure</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Nature of expenditure</th> <th>Amount</th> </tr> </thead> <tbody> <tr><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td></tr> <tr><td></td><td></td><td></td></tr> <tr> <td>Total</td><td></td><td></td></tr> </tbody> </table> <p>(c) Total expenditure</p> <p>(iv) Agricultural extension project undertaken by the applicant during last five tax years, if any along with their current status</p> <p>(v) Details of agricultural extension project which have been taken up in past and which are underway on the date of filing of application</p> <p>(vi) Enclose copy of audited annual accounts of the assessee/accounts of the assessee for the last three tax years</p>	Sl. No.	Nature of expenditure	Amount										Total			Sl. No.	Nature of expenditure	Amount										Total		
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4. Some of the information in the form would be pre-filled to the extent possible.

5. Amounts to be filled in ₹ unless otherwise provided.